

**Notification under Essential Commodities Act, 1995**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Eduardo Faleiro I beg to lay on the Table a copy of the Drugs (Prices Control) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 18(E) in Gazette of India dated the 6th January, 1995 under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

[Placed in Library. See No. LT 7020/95]

**Review on the working of and Annual Report of the Hindustan Paper Corporation Ltd. for 1993-94 alongwith a Statement showing reasons for delay in laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shrimati Krishna Sahi I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement Regarding Review by the Government of the working of the Hindustan Paper Corporation Limited and its subsidiaries for the year 1993-94.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited and its subsidiaries for the year 1993-94 alongwith Audited Accounts And comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7021/95]

**Annual Accounts and Review of the Audited Accounts of the Khadi and Village Industries Commission Bombay for 1993-94.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri M. Arunachalam I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1993-94 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (2) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1993-94.

[Placed in Library. See No. LT 7022/95]

**Notification under the Customs Act, 1962 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHARA MURTHY): I beg to lay on the Table — (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962—

- (i) G.S.R. 574 (E) published in Gazette of India dated the 13th July, 1994 together with an explanatory memorandum rescinding 51 notifications mentioned in the notification.
- (ii) G.S.R. 575 (E) to G.S.R. 584 (E) published in Gazette of India dated the 13th July, 1994 together with an explanatory memorandum seeking to consolidate and continue the concessional rates of import duty or full exemptions which were scattered in earlier notifications.
- (iii) G.S.R. 604 (E) published in Gazette of India dated the 4th August, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 252/90-Cus., dated the 12th October, 1990.
- (iv) G.S.R. 845 (E) and G.S.R. 846 (E) published in Gazette of India dated the 6th August, 1994 together with an explanatory memorandum seeking to permit export of gem and jewellery manufactured by exporting units in Export Processing zone and Jhandewalan Jewellery Complex, Delhi, through passengers' baggage.
- (v) G.S.R. 668 (E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum regarding exemption to Animal Embryos, when imported into India, from the whole of the basic duty of Customs leviable thereon.
- (vi) G.S.R. 680 (E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum regarding exemption to all goods when imported into India and intended for donation for the relief and rehabilitation of the people affected by the earthquake in the States of Maharashtra and Karnataka from the whole of the basic and additional duties of Customs leviable thereon subject to certain conditions.
- (vii) G.S.R. 685 (E) published in Gazette of India dated the 9th September, 1994 together with an explanatory memorandum seeking to reduce the

import duty on steel melting scrap imported for use of melting in hot blast cupola from 50 percent to 5 percent *ad valorem*.

- (viii) G.S.R. 24 (E) published in Gazette of India dated the 12th January, 1995 together with an explanatory memorandum directing that the whole of the auxiliary duty of Customs which was not levied on specified varieties of wood, imported from Burma, due to a general practice that was prevalent during the period commencing from the 25th July, 1991 to the 12 September, 1991, need not be paid.

[Placed in Library. See No. LT 7023/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994:—

- (i) The Central Excise (Amendment Rules, 1994 published in Notification No. G.S.R. 665(E) in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum.
- (ii) G.S.R. 666(E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum specifying the Vishakapatnam Exort Processing Zone at Vishakapatnam as a 'Free Trade Zone.'
- (iii) G.S.R. 667(E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Notification when the same are supplied to units in seven specified Export Processing Zones from the whole of the excise duty leviable thereon.
- (iv) G.S.R. 679(E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum regarding exemption to all goods donated or purchased out of cash donations, for the relief and rehabilitation of the people affected by earthquake in the states of Maharashtra and Karnataka from whole of the duty of excise leviable thereon, subject to certain conditions.
- (v) G.S.R. 764(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 121/94-CE, dated the 11th August, 1994.
- (vi) G.S.R. 765(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments in the Notification Nos. 214/86-CE and 217/86-CE, dated the 25th March, and 2nd April, 1986 respectively.

- (vii) The Central Excise (Twelfth Amendment) Rules 1994 published in Notification No. G.S.R. 766(E) in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum.

- (viii) G.S.R. 767(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 2/94-CE dated the 1st March, 1994.

- (ix) G.S.R. 768(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 24/94-CE dated the 20th May, 1994.

- (x) G.S.R. 769(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 351/86-CE dated the 20th June, 1986.

[Placed in Library See. No. LT. 7024/95]

- (3) A copy of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975:—

- (i) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for determination of Injury) Rules, 1995 published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 1995 together with an explanatory memorandum.

- (ii) The Customs Tariff (Identification, Assessment and Collection of Countervailing duty on subsidized Articles and for Determination of Injury) Rules, 1995 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1995 together with an explanatory memorandum.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 9B of the Customs Tariff Act, 1975:—

- (i) G.S.R. (E) published in Gazette of India dated the 1st January, 1995 together with an explanatory memorandum appointing the Additional Secretary to the Government of India in the Ministry of Commerce, as the designated authority for the purposes of the Customs Tariff (Identification, Assessment and collection of Countervailing Duty on the Subsidized Articles and for Determination of Injury) Rules, 1995.

- (ii) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1995 together with an explanatory memorandum appointing the Additional Secretary in the Ministry of Commerce, as the designated authority for the purposes of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on dumped Articles and for Determination of Injury) Rules, 1995.

[Placed in Library. See No. LT 7025/95]

- (5) A copy of the Twenty-fourth Valuation Report (Hindi

and English versions) of the Life Insurance Corporation of India as on the 31st March, 1994 under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library See. No. LT 7026/95]

(6) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India for the year 1993-94 together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See. No. LT 7027/95]

**Statements showing action taken by Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(1)	Statement No. XXXV (Placed in Library, See No. L.T. 7028/95)	— Thirteenth Session, 1989	Eighth Lok Sabha
(2)	Statement No. XXXIII (Placed in Library, See No. L.T. 7029/95)	— Second Session, 1990	
(3)	Statement No. XXIX (Placed in Library, See No. L.T. 7030/95)	— Third Session, 1990	Ninth Lok Sabha
(4)	Statement No. XXV (Placed in Library, See No. L.T. 7031/95)	— Sixth Session, 1990	
(5)	Statement No. XXVI (Placed in Library, See No. L.T. 7032/95)	— First Session, 1991	Tenth Lok Sabha
(6)	Statement No. XXII (Placed in Library, See No. L.T. 7033/95)	— Second Session, 1991	
(7)	Statement No. XXI (Placed in Library, See No. L.T. 7034/95)	— Third Session, 1992	
(8)	Statement No. XIX (Placed in Library, See No. L.T. 7035/95)	— Fourth Session, 1992	
(9)	Statement No. XVI (Placed in Library, See No. L.T. 7036/95)	— Fifth Session, 1992	
(10)	Statement No. XV (Placed in Library, See No. L.T. 7037/95)	— Sixth Session, 1993	

(11)	Statement No. XI (Placed in Library, See No. L.T. 7038/95)	— Seventh Session, 1993	Tenth Lok Sabha
(12)	Statement No. X (Placed in Library, See No. L.T. 7039/95)	— Eighth Session, 1993	
(13)	Statement No. VIII (Placed in Library, See No. L.T. 7040/95)	— Ninth Session, 1994	
(14)	Statement No. V (Placed in Library, See No. L.T. 7041/95)	— Tenth Session, 1994	
(15)	Statement No. III (Placed in Library, See No. L.T. 7042/95)	— Eleventh Session, 1994	
(16)	Statement No. I (Placed in Library, See No. L.T. 7043/95)	— Twelfth Session, 1994	

**Review on the working of and Annual Report of the State Farms Corporation of India Ltd., New Delhi for 1993-94 alongwith a statement showing reasons for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): On behalf of Shri S. Krishna Kumar I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of working of the State Farms Corporation of India Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7044/95]

(3) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See. No. LT 7045/95]

**Annual Report and Review on the working of the Regional Cancer Centre, Trivandrum for 1992-93 alongwith a statement showing reasons for delay in laying these papers.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PAWAN SINGH GHATOWAR): I to beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer